CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT OF SEPTEMBER 24, 2012 TO THE PUBLIC SHAREHOLDERS OF SCHNEIDER ELECTRIC INFRASTRUCTURE LIMITED ("TARGET COMPANY")

This Corrigendum is being issued by DSP Merrill Lynch Limited (**"Manager to the Offer"**), on behalf of Schneider Electric Singapore Pte Ltd (**"Acquirer"**), Schneider Electric South East Asia (HQ) Pte Ltd, Schneider Electric Services International and Energy Grid Automation Transformers and Switchgears India Limited (collectively the **"PACs"**), in compliance with, the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (**"SEBI (SAST) Regulations"**) in continuation of, and in conjunction with the Detailed Public Statement (**"DPS"**) dated September 24, 2012 to the public shareholders of the Target Company. Capitalized terms used in this Corrigendum but not defined shall have the same meaning as assigned in the DPS.

In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the draft Letter of Offer has been submitted to Securities and Exchange Board of India (**"SEBI"**) on October 03, 2011. Public shareholders are requested to note that the Manager to the Offer is in discussion with SEBI in relation to the draft Letter of Offer and observations from SEBI on the same are still awaited. Consequently, the schedule of activities set out in the DPS, including the date of opening of the Offer, is postponed until further notice. The revised schedule of activities will be published by the Manager to the Offer in due course, on receipt of the observations from SEBI in terms of Regulation 16(4) of the SEBI (SAST) Regulations, in the same newspapers in which the DPS was published. All other terms and conditions of the Offer remain unchanged.

Date: November 8, 2012

Issued on behalf of Acquirer and PACs by:
Manager to the Offer

BofA Merrill Lynch

DSP Merrill Lynch Limited
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